

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 323
89/58/59/ND/2019

IN THE MATTER OF:

Mr. K K Bhargava

.....APPLICANT/PETITIONER

Vs

M/s Caxton Press Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 58 & 59 of Comp. Act, 2013

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Shagun Bhargava, Advocate.

For the Respondent : Mr. Davinder N. Grover, Mr. Sachin Singh Shahi Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appearing for the parties sought an adjournment in view of the status quo granted by the Hon'ble High Court of Delhi in FAO No. 244/2019.

List the matter on **21.10.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)